

The following Ordinance which was promulgated by the Governor on the 25th January 2012 is hereby published for general information:-

**TAMIL NADU ORDINANCE No. 4 OF 2012.**

***An Ordinance further to amend the Chennai Metropolitan Water Supply and Sewerage Act, 1978.***

WHEREAS, the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purpose hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:-

**1.** (1) This Ordinance may be called the Chennai Metropolitan Water Supply and Sewerage (Amendment) Ordinance, 2012.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

**2.** To section 87 of the Chennai Metropolitan Water Supply and Sewerage Act, 1978, the following proviso shall be added, namely:—

Amendment of section 87.

“Provided that all taxes, fees and duties, in respect of water supply and sewerage services as levied by the local authority concerned before the date of the such extension, shall be deemed to have been levied by the Board under the provisions of this Act and shall continue to be in force accordingly, until such taxes, fees and duties are revised, cancelled or superseded by anything done or any action taken under this Act.”.

25th January 2012.

K. ROSAIAH,  
Governor of Tamil Nadu.

**EXPLANATORY STATEMENT.**

The process of transition, following the expansion of the territorial limits of Chennai City Municipal Corporation, by the inclusion of adjacent local areas is underway. To effectively deal with the continuance of taxes, fees, duties being levied in respect of water supply and sewerage services by the local bodies of such local areas, it has been decided that necessary provision may be inserted in the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

2. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

G. JAYACHANDRAN,  
*Secretary to Government,*  
*Law Department.*